

MR. SPEAKER: I am sorry. He is speaking without being called.

He may send it to me. I will send it to Government.

SHRI DINEN BHATTACHARYYA: All right. But you ask him to make a statement.

MR. SPEAKER: He can only send a question—nothing else.

SHRI JYOTIRMOY BOSU: Yesterday we raised the issue of the looting and burning of some Muslim villages in U.P. The Deputy-Speaker had directed Government to make a statement.

MR. SPEAKER: I will enquire into it.

SHRI JYOTIRMOY BOSU: We are waiting for a statement.

We are living in a civilised country. We want a statement on this.

MR. SPEAKER: Papers to be laid on the Table.

13.04 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF HINDUSTAN ORGANIC CHEMICALS LTD. FOR 1970-71.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Hindustan Organic Chemicals Ltd. for the year 1970-71.
- (2) Annual Report of the Hindustan Organic Chemicals Limited for the year 1970-71 along with the audited accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3906/72]

13.04½ hrs.

RE: QUESTION OF PRIVILEGE (Query)

SHRI S. M. BANERJEE (Kanpur): What about my privilege motion?

MR. SPEAKER: That is under 115. I am sending it. As soon as the reply comes, I shall let him know.

SHRI S. M. BANERJEE: It is against Shri S. N. Mishra.

MR. SPEAKER: In regard to that, I am waiting for the member's explanation about it.

SHRI S. M. BANERJEE: This document is being circulated.

MR. SPEAKER: Mr. Mishra wanted some time and I gave it to him.

SHRI INDRAJIT GUPTA (Alipore): Time for what?

MR. SPEAKER: As the practice goes, we must ask the Member also as to what is the matter.

SHRI S. M. BANERJEE: I am leaving tomorrow afternoon. The 48 hours will expire tomorrow morning.

MR. SPEAKER: I think it should not be expiring. I should receive it today, unless the Member expired!

SHRI S. M. BANERJEE: It is a very slanderous document.

MR. SPEAKER: Anyway, I shall look into it. Kindly do not disturb.

13.06 hrs.

COMPANIES (AMENDMENT) BILL

APPOINTMENT OF MEMBER TO JOINT COMMITTEE

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to move:

That this House do appoint Shri Muhammed Sheriff to the Joint Committee on the Bill further to amend the